

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Tax Appeal No. 39 of 2017

The Pr. Commissioner of Income Tax, Jamshedpur --- --- Appellant
Versus
M/s Commercial Carriers Pvt. Ltd. --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Ms. Amrita Sinha, Advocate

05/ 29.06.2020 Ms. Amrita Sinha, learned counsel for the appellant Income Tax Department is present through Video Conferencing.

2. Let notice be issued in the limitation matter (I.A. No. 9760/2019) and on the main Memo of Appeal on the Respondent through Registered Post with A/D and Speed Post, for which requisites be filed within three weeks. Additionally, petitioner shall effect service of notice through e-mail upon the Respondent within the same time and affidavit to that effect be filed within one week thereafter.

3. Let the matter be listed after receipt of service report.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/